

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 320

IA-3603/2021 IA-822/2022 IA-823/2022

In

IB-1006(ND)/2019

IN THE MATTER OF:

Mr. Devendra Kumar Sharma

.....APPLICANT/PETITIONER

Vs

M/s. JBB-Evereset Buildtech Pvt. Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

Mr. Satish Chabbra - K.K. Mishra, Vijender Mann,
Nitin Mohan Mathur, Sahil Nagpal
Pragati Singh, Advocates for Respondent No. 5.
Mr. Prateek, Advocate.
Adv Amit Negi for Respondent No 1, 2 and 9.
Mr. Akshay Sharma for Respondent No. 1
Mr. Roshan Santhalia, Advocate.
Mr. Kunal Godhwani, Advocate.

For the RA :

Mr. Kunal Godhwani, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-3603/2021 IA-822/2022 IA-823/2022:-

On the request made by the Learned Counsel appearing for the parties, list these applications on **31.07.2024** for arguments on the issue of maintainability.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**